

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.6655/2022

THE NEW INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SANJU & ORS.

Respondent(s)

(IA No. 56755/2024 - APPLICATION UNDER ORDER V RULE 20 CPC FOR EFFECTING SERVICE THROUGH PUBLICATION

IA No. 56739/2024 - APPLICATION UNDER ORDER V RULE 20 CPC FOR EFFECTING SERVICE THROUGH PUBLICATION

IA No. 58119/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT

IA No. 54269/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 54271/2022 - EXEMPTION FROM FILING O.T.

IA No. 58120/2024 - EXEMPTION FROM FILING O.T.)

Date : 09-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANDEEP MEHTA
[IN CHAMBERS]

For Petitioner(s) Mr. T. Mahipal, AOR
Mr. Rohit Kumar Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No. 58119/2024

The application seeking deletion of Respondent No.3 is allowed. Let amended memo of parties be filed.

IA No. 56755/2024 and IA No. 56739/2024

For the reasons mentioned in the applications, the same are allowed. Steps for effecting substituted service by way of publication in respect of Respondent Nos.2 and 5 be taken within six weeks and notice be issued to unserved Respondent Nos.1 & 4 within same period.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)